

**GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

**UNSTARRED QUESTION NO. 1712
TO BE ANSWERED ON 06.03.2018**

REGISTERED NGOs

1712. SHRI G.M. SIDDESHWARA:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) the total number of registered Non-Governmental Organisations (NGOs) functioning under the Ministry at present;
- (b) the number of such NGOs provided funds by the Ministry;
- (c) whether the accounts of such NGOs are registered with the Ministry and are properly audited annually by the authorized Chartered Accountants empanelled with the Ministry;
- (d) if so, the details thereof and if not, the procedure for the NGOs to get their accounts audited; and
- (e) the action taken/proposed to be taken against those NGOs which do not follow the norms and do not maintain their accounts properly or get them audited?

ANSWER

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT

(SHRI VIJAY SAMPLA)

(a): This Ministry launched a portal viz. [www.ngograntssje@gov\(.\)in](http://www.ngograntssje@gov.in) for mandatory online submission and processing of grants in aid applications of NGOs, w.e.f. 01-04-2014. As on date 15583 NGOs are registered on the portal of which 6458 are in operation.

(b): The total number of NGOs who have been provided funds are as follows:

During	2015-16	1447
During	2016-17	1476
During	2017-18 [Upto 28-02-2018]	1053

(c) to (e): The accounts of NGOs are audited by chartered accountants as per the guidelines of the schemes under which grants are given to the NGOs. The Ministry does not empanel chartered accountants for this purpose. After release of grants-in-aid to NGOs, the final accounts for a financial year are required to be rendered by them with utilization certificate and audited accounts signed by a chartered accountant within six months of the close of the financial year. In case the NGOs (i) do not get their accounts audited (ii) do not follow the norms, and (iii) do not maintain their accounts properly then no further grants-in-aid is released to that NGO. Also, the Ministry can initiate action to blacklist such organization and take legal action for recovery of funds released to them.
